GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 816 TO BE ANSWERED ON 21.07.2016

MGNREGS

816. SHRIMATI VEENA DEVI: SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of funds released and utilised under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during 2015-16, State/UTwise;
- (b) the total number of families provided employment during 2015-16 under this scheme;
- (c) the details of average number of days for which employment has been provided to each family, State/UT-wise;
- (d) whether the Government is planning to put out guidelines of the nature of works that can be carried out under the scheme to ensure it benefits the rural infrastructure; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV)

(a): State/UT-wise details of amount released and expenditure under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the Financial Year 2015-16 is indicated in **Annexure-I.**

(b): Details of households provided employment as demanded by job card holders in States/UTs under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the Financial Year 2015-16 are indicated in the **Annexure-I.**

(c): Details of average man-days in States/UTs generated under the MGNREGA during the Financial Year 2015-16 are given in **Annexure-I.**

(d)& (e): The permissible works under Mahatma Gandhi NREGA are listed in Schedule–I of the Act which is at **Annexure-II.** The States/ UTs can take up any work out of the works listed in Schedule-1, MGNREGA.

Annexure-I referred in reply to parts (a)to(c) of Lok Sabha Unstarred Question No. 816 dated 21.07.2016

		No. of HH				
		provided	Persondays	Central	Total	
		employment	generated	Release	Expenditure	Average
No.	State	(In lakh)	(In lakh)	(In lakh)	(In lakh)	Days
1	ANDHRA PRADESH	35.95	1986.59	307380.33	449688.01	55.26
2	ARUNACHAL PRADESH	1.82	50.64	4395.10	6558.81	27.82
3	ASSAM	15.13	495.10	87830.06	62124.14	32.73
4	BIHAR	15.49	701.55	102412.26	161917.44	45.29
5	CHHATTISGARH	21.76	1014.65	106341.30	128319.57	46.62
6	GUJARAT	5.57	225.51	30598.72	42862.92	40.49
7	HARYANA	1.69	48.48	12470.72	14139.49	28.73
8	HIMACHAL PRADESH	4.23	177.08	39610.32	38845.67	41.87
9	JAMMU AND KASHMIR	6.53	316.39	55801.83	76853.95	48.45
10	JHARKHAND	11.27	586.50	97879.90	133251.23	52.04
11	KARNATAKA	12.37	599.21	99155.27	182227.07	48.44
12	KERALA	15.06	741.71	152633.88	148318.42	49.26
13	MADHYA PRADESH	27.02	1237.72	236732.20	250002.67	45.80
14	MAHARASHTRA	12.75	763.50	123834.73	184503.76	59.87
15	MANIPUR	4.74	75.33	25532.29	23119.44	15.90
16	MEGHALAYA	3.68	199.71	22182.56	27363.10	54.21
17	MIZORAM	1.94	132.92	28517.36	29858.81	68.54
18	NAGALAND	4.17	218.76	26665.95	19448.55	52.40
19	ODISHA	19.98	894.53	147941.05	205205.29	44.78
20	PUNJAB	4.74	144.19	24533.37	30006.39	30.44
21	RAJASTHAN	42.21	2341.22	269583.23	326885.19	55.47
22	SIKKIM	0.65	43.84	8623.44	9730.76	66.98
23	TAMIL NADU	60.53	3686.75	547037.47	625499.46	60.90
24	TELANGANA	25.51	1412.07	182484.92	237500.95	55.35
25	TRIPURA	5.70	538.77	135894.19	137156.76	94.46
26	UTTAR PRADESH	54.59	1830.63	269569.44	297606.16	33.53
27	UTTARAKHAND	5.45	224.29	45076.65	49237.03	41.13
28	WEST BENGAL	61.11	2865.26	471174.20	485155.35	46.89
29	ANDAMAN & NICOBAR	0.06	1.45	1035.72	327.86	24.96
30	DADRA & NAGAR HAVELI	NR	NR	NR	NR	NR
31	DAMAN & DIU	NR	NR	NR	NR	NR
32	GOA	0.06	1.07	246.82	300.59	18.16
33	LAKSHADWEEP	0.00	0.03	11.85	29.83	22.03
34	PUDUCHERRY	0.33	5.62	1292.57	917.82	17.16
	Total	482.10	23561.07	3664479.70	4384962.49	48.87

MGNREGA (Financial Year 2015-16)

Annexure-II referred in reply to parts (d)&(e) of Lok Sabha Unstarred Question No. 816 dated 21.07.2016

- I. <u>Category: A: **PUBLIC WORKS RELATING TO NATURAL**</u> **RESOURCES MANAGEMENT:**
 - (i) **Water conservation** and water harvesting structures to augment and improve groundwater like underground dykes, earthen dams, stop dams, check dams with special focus on recharging ground water including drinking water sources;
 - (ii) **Watershed management w**orks such as contour trenches, terracing, contour bunds, boulder checks, gabion structures and spring shed development resulting in a comprehensive treatment of a watershed;
 - (iii) Micro and minor irrigation works and creation, renovation and maintenance of **irrigation** canals and drains;
 - (iv) Renovation of **traditional water bodies** including desilting of irrigation tanks and other water bodies;
 - (v) **Afforestation**, tree plantation and horticulture in common and forest lands, road margins, canal bunds, tank foreshores and coastal belts duly providing right to usufruct to the households covered in Paragraph 5; and
 - (vi) Land development works in common land.
- II. Category B: COMMUNITY ASSETS OR INDIVIDUAL ASSETS FOR VULNERABLE SECTIONS (ONLY FOR HOUSEHOLDS IN PARAGRAPH 5):
 - (i) **Improving productivity of lands** of households specified in Paragraph5 through land development and by providing suitable infrastructure for irrigation including dug wells, farm ponds and other water harvesting structures;
 - (ii) **Improving livelihoods through** horticulture, sericulture, plantation, and farm forestry;
 - (iii) **Development of fallow** or **waste lands** of households defined in Paragraph5 to bring it under cultivation;
 - (iv) Unskilled wage component in **construction of houses** sanctioned under the Indira AwaasYojana or such other State or Central Government Scheme;
 - (v) Creating infrastructure for **promotion of livestock** such as, poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle; and
 - (vi) Creating infrastructure for **promotion of fisheries** such as, fish drying yards, storage facilities, and promotion of fisheries in seasonal water bodies on public land;

III. Category C: COMMON INFRASTRUCTURE INCLUDING FOR NRLM COMPLIANT SELF HELP GROUPS:

- (i) Works for promoting **agricultural productivity** by creating durable infrastructure required for bio-fertilizers and post-harvest facilities including pucca storage facilities for agricultural produce; and
- (ii) Common work-sheds for livelihood activities of self-help groups.

IV. Category D: RURAL INFRASTRUCTURE:

- (i) **Rural sanitation** related works, such as, individual household latrines, school toilet units, Anganwadi toilets either independently or in convergence with schemes of other Government Departments to achieve 'open defecation free' status and solid and liquid waste management as per prescribed norms
- (ii) Providing all-weather rural **road connectivity** to unconnected villages and to connect identified rural production centres to the existing pucca road network;

and construction of pucca **internal roads** or **streets** including side drains and culverts within a village;

- (iii) Construction of **play fields;**
- (iv) Works for improving **disaster preparedness or restoration** of roads or restoration of other essential public infrastructure including flood control and protection works, providing drainage in water logged areas, deepening and repairing of flood channels, chaur renovation, construction of storm water drains for coastal protection;
- (v) Construction of **buildings** for Gram Panchayats, women self-help groups' federations, cyclone shelters, Anganwadi Centres, village Haats and crematoria at the village or block level.
- (vi) Construction of **Food Grain Storage Structures** for implementing the provisions of The National Food Security Act 2013 (20 of 2013);
- (vii) Production of building material required for construction works under the Act as a part of the estimate of such construction works.
- (viii) Maintenance of rural public assets created under the Act; and
- (ix) **any other work** which may be notified by the Central Government in consultation with the State Government in this regard.